

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NOS. 1605 & 1032 OF 2019 IN**  
**DFR NO. 2120 OF 2019**

**Dated : 4<sup>th</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Uttar Pradesh Power Corporation Limited & Ors. ...Appellant(s)**

**Vs.**

**Uttar Pradesh Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Mohd Altaf Mansoor  
Mr. Sunil Rai  
Mr. Brij Mohan (Rep.)  
Mr. Upendra D (Rep.)  
Mr. Rajpal Singh (Rep.)

Counsel for the Respondent(s) : Mr. C. K. Rai  
Mr. Sachin Dubey for R-1  
  
Ms. Swapna Sheshadri  
Ms. Adishree C. for R-2

**ORDER**

Issue notice to the Respondents in the main appeal as well as application returnable on 25.09.2019. Mr. Sachin Dubey takes notice on behalf of Respondent No.1 and Ms. Swapna Seshadari takes notice on behalf of Respondent No. 2. Dasti, in addition, is permitted.

List the matter on **25.09.2019**. In the meantime, learned counsel for the respondents may file reply/objections on or before 25.09.2019 with advance copy to the other side.

**(S. D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**